

ports to the US. Excepting in a few Categories, no separate quota for handloom garments is maintained. During 1989 export's of handloom garments are expected to be approximately Rs. 7 crores. These relate to exports against the limited earmarked quotas specific to handloom garments. However, since US Customs do not maintain separate accounts for handloom garments at the importing end it is difficult accurately to estimate the actual exports of handloom garments.

Delay in declaration of result of Delhi Judicial Service Examination, 1989

385. SHRI N. RAJANGAM; Will the Minister of LAW AND JUSTICE be pleased to state; * .

(a) whether it is a fact that the Delhi Administration had conducted the Delhi Judicial Services Examination in October, 1989 exclusively for SC/ST ■ candidates, under the special recruitment drive for these categories;

'(b) if so, what are the reasons for delay in declaring the results and holding the interview when the process of recruitment under the special drive should have been completed during the current calendar year; and

(c) by when Government propose to recruit the successful candidates.

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW- AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes Sir. The Delhi Judicial Services Examination was held by the Delhi High Court, in October, 1989.

(b) There was no time limit to complete the drive during the current calendar year. Interviews of the Selected candidates are likely to be held in the January, 1990.

(c) The recruitment is likely to be completed during January, 1990.

Modernisation of sick textile mills

386. PROF. CHANDRESH P. THAKUR: Will the Minister of TEXTILES be pleased to state;

(a) whether the sick textile mills will be allowed to close down or these are likely to be nationalised-;

(b) what is Government's plan to expedite modernisation of textile mills without causing hardships to workers; and

(c) whether there is a time-bound programme in this regard?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Revival of a sick mill depends on its viability being established before the Nodal Agency/BIFR. There may be no alternative but to allow closure of non-viable sick textile mills which have no expectation of becoming viable within a reasonable period of time, as takeover or nationalisation of such units does not provide a solution to "the problem, of sickness.

(b) and (c) The Government had set up a Textile Modernisation Fund with a corpus of Rs. 750 crores for the modernisation of the Organised textile industry. This would be enhanced suitably in the Eighth Plan. As per the existing Textile Policy, rationalisation of labour has to be negotiated for satisfactory solution. Funds needed for payment of retrenchment benefit to labour form part of rehabilitation package. The State Govts, have been advised to take measures for rehabilitation/redeployment of the affected workers.

Dilution of FERA Provisions

387. SHRIMATI SURYAKANTA

JAYAWANTRAO PATIL:

SHRI KAPIL VERMA:

SHRIMATI VEENA VERMA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have a proposal for dilution of FERA provisions

from 40 per cent to 51 per cent to allow higher equity to foreign companies; and

(b) if so what are the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b) Under the Foreign Exchange Regulation Act (FERA) 1973, there is no ceiling of 40 per cent on foreign equity participation, although as a matter of policy equity participation is restricted to 40 per cent higher foreign shareholding is permitted only in area of high technology or very substantial export obligation.

Penalty awarded against General Manager, Punjab and Sind Bank by CBI

388. SHRI N. E. BALARAM; Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that the Central Bureau of Investigation has awarded major penalty against General Manager (Planning) of Punjab and Sind Bank in the 'Bogus Truck Scandal' cases in Jalandhar Branch; and

(b) if so, what are the details of action taken by Government on the basis of the investigation?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b) Punjab and Sind Bank has reported that CBI recommended major penalty against the then Joint General Manager (Loans) and now General Manager (Personnel) in the case relating to purchase of cheques at Branch Office, Mota Singh Nagar, Jalandhar and Branch Office, P. S. Jain Complex, Jalandhar. The official has been exonerated of the charges by the Disciplinary Authority in consultation with the Central Vigilance Commission.

CBI Enquires against Executives of Punjab and Sind Bank

389. SHRI N. E. BALARAM; Will the Minister of FINANCE be pleased to State:

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(a) whether it is a fact that some of the executives of Punjab and Sind Bank have accumulated assets disproportionate to their known sources of income;

(b) whether it is also a fact that the Central Bureau of Investigation has already undertaken enquiries against some of the executives; and

(c) if so, what are the details of those executives against whom such enquiries are going on at present?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c) Punjab and Sind Bank has reported that CBI has registered First Information Reports against one Deputy General Manager and one Assistant General Manager of Bank alleged to have accumulated assets disproportionate to their own sources of income.

Enquiries pending against executives of Punjab and Sind Bank before Chief Vigilance Commissioner

390. SHRI N. E. BALARAM; Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a number of executives of Punjab and Sind Bank have either been chargensheeted or enquiries against them are pending before the Chief Vigilance Commissioner; and

(b) if so, what are the details in this regard?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):

(a) and (b) Departmental inquiries against two Deputy General Managers, two Assistant General Managers and one Regional Manager have been initiated by Commissioners for Departmental Inquiries, Central Vigilance Commission.